IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-1458(PB)/2019

IN THE MATTER OF:
M/s. Pashupati Jewellers .... Applicant / petitioner
v.
Marigold Overseas Ltd. .... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.03.2020

Coram:
SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the applicant Mr. Abhishek Singh, Adv. for IRP

ORDER

IA-1626(PB)/2020

It is an application filed under Section 12A of the Insolvency & Bankruptcy Code for withdrawal of the company petition admitted on 20.09.2019 based on a resolution passed by the CoC on 22.02.2020 with 100% voting share for withdrawal of the Company Petition based on Form-FA filed by the financial creditor, in view of the same this application is hereby allowed dismissing the Company Petition (IB)-1458(PB)/2019 as withdrawn. Accordingly, this application is hereby allowed.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

04.03.2020
Ritu Sharma